

The Standards of Weights and Measures (Amendment) Bill, 1960;

The Indian Trade Unions (Amendment) Bill, 1960: and

The Legal Practitioners Bill, 1959, as reported by the Joint Committee.

- (5) Discussion on the closure of the Palai Central Bank to be raised by Shri P. T. Punnoose and others on Monday, the 22nd August, at 4 P.M.

I may also inform the House that the discussion on the present international situation and the policy of the Government of India in relation thereto will take place on the 31st August, 1960.

12-23 hrs.

COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE

TWENTY-FIRST REPORT

Shri Chandak (Chhindwara): I beg to present the 21st Report of the Committee on Absence of Members from the Sittings of the House.

I also lay on the Table a copy of the statement showing names of Members who have been absent for fifteen days or more continuously, during the period 21st March—29th April, 1960 in the Tenth Session.

CORRECTION OF ANSWER TO STARRED QUESTION NO. 440

The Deputy Minister of Finance (Shri B. R. Bhagat): With your permission, Sir, I beg to correct the reply given to supplementaries asked

on Starred Question No. 440 on the 17th August, 1960.

During the course of supplementaries on the Question, Shri S. M. Banerjee asked as under:

"The hon. Deputy Minister stated that the Director of Enforcement is taking all possible steps. May I know whether a responsible officer of the Air India International, who is said to be the son of Mr. Chatterjee, the Director was involved in the foreign exchange violation? If so, what action was taken against him? May I also know whether it is a fact that the case was hushed up?"

My reply was as follows:

"No; the case was not hushed up. He was fined and the question of taking some legal action is under consideration. So, I repudiate the insinuation that any such thing has been hushed up. It is never hushed up."

As I was not able to hear properly Shri S. M. Banerjee's question, especially, the latter part which referred to the son of Shri Chatterjee, the Director I misunderstood the question and the reply I gave related to an entirely different person who was also an official of the Air India International and who was fined by Customs authorities under the Sea Customs Act read with the appropriate provisions of the Foreign Exchange Regulations Act for being found in possession of unauthorised foreign currency and travellers cheques while going abroad. Shri Chatterjee's son, as far as Government is aware, has not been involved in any case of foreign exchange violation nor has there been any allegation to that effect. I regret the error which crept in my reply.